



MAHARAJA AGRASEN INSTITUTE OF MANAGEMENT STUDIES
Department of Law

Organizes

INTERNATIONAL CONFERENCE

(Under the Aegis of IQAC)

on

INTERDISCIPLINARY ASPECTS OF IPR, TECHNOLOGY AND COMPETITION LAW (IPTC,2022)

29th - 30th September
(Thursday & Friday)

HYBRID MODE

Write to us at:

iptc@maims.ac.in

Reach us at:

<http://iptcconference.world>

For Registration:

[CLICK HERE](#)

Best papers will be published in:

- Scopus Indexed Journals
- UGC Care Listed Journals
- Taylor & Francis and Springer Journals
- International Edited Book, IGI Global, USA

Our Promising Journals

- International Journal of Blockchain and Cryptocurrencies (IJBC) published by Inderscience Publishers, Geneva, Switzerland.
- International Journal of Fog Computing (IJFC) published by IGI Global, Pennsylvania, USA.

Our Collaborator



MICHR, MEDITERRANEA UNIVERSITY OF REGGIO CALABRIA, ITALY





MAHARAJA AGRASEN TECHNICAL EDUCATION SOCIETY (MATES), NEW DELHI

Dr. Nand Kishore Garg
Founder & Chief Advisor, MATES
Chancellor, Maharaja Agrasen University, Baddi, HP



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About Maharaja Agrasen Institute of Management Studies

MAIMS was established in 2003 by Maharaja Agrasen Technical Education Society. The Institute has attained a distinct position in running LLM, BBA, B.Com (H), BA (H) Eco., BA JMC, BA LL.B (Integrated), and BBA LL.B (Integrated) programmes affiliated with Guru Gobind Singh Indraprastha University, Delhi. We collaborate and maintain excellent relationships with industry and leading corporate houses for training and internship opportunities. This gives our students an edge over others, which is reflected in our year after year high placement rates. At MAIMS, we inspire dreams, galvanise actions, and define the vision for tomorrow. Our enthusiasm knows no bounds and our dedication to take education to new heights is indeed strong.



About Department of Law

The Department of Law was established in 2017 by introducing a five-year integrated BALL.B degree course. Established as a unit of the Maharaja Agrasen Institute of Management Studies, the Department aims to provide quality education with a professional approach to the budding legal professionals. Entry to the five year course is through the rankings of the CLAT (Common Law Aptitude Test). There is a total intake of 120 students in BA LL.B. stream and 60 students in BBA LL.B stream every year. Higher education imparts in-depth knowledge and understanding so as to advance the students to new frontiers of knowledge. In order to open more avenues MAIMS, Department of Law introduced LLM (Master of Law) in Intellectual Property Rights from this year. The Department is equipped with requisite facilities like Moot Court, Legal Services Clinic, etc., as stipulated by the Bar Council of India. It has a mix of senior seasoned faculty as well as young and dynamic faculty.



ABOUT THE INTERNATIONAL CONFERENCE



Intellectual property has increasingly assumed a vital role with the rapid pace of technological, scientific and medical innovation that we are witnessing today. Laws related to intellectual property, Technology and competition have co-existed for over a century. The first two provide exclusive rights and licensing authority to the owners, while the last, competition law, is aimed to mitigate the negative impacts of exclusivity granted under the first two. On the other hand, as IP is considered significant source for economic progress, any enforcement under competition law should be carefully structured to prevent stifling technological advancements, which frequently manifest themselves in the form of IP. In addition, IP and competition rules are increasingly significant in terms of joint ventures, mergers and acquisitions, cross licencing, patent pooling, and licencing in general in today's digitalization era. TRIPS also includes a provision on anti-competitive conduct in IPR licencing, which is reflected in a number of countries laws dealing with IPR and competition. Recent enforcement of competition law in the area of IPR, including standard essential patent in advanced nations has achieved substantial impact on the legal landscape for IPR owners. Licensing is a useful way to generate more profit, hence right holders should be encouraged to licence IP as openly as feasible. Both, at the end, are meant to promote competition, innovation, and economic prosperity. In addition, policymakers and enforcement agencies must be aware of the nexus between competition and IP law, particularly in light of emerging technical advancements like as machine learning, the IoT (Internet of Things), network technologies such as 4G and 5G, genetic engineering, and so on. On the basis of above background, this conference would cover the national and international issues and challenges by revisiting the synergies, tenets and practices followed under IPR, Technology and competition law.



AIMS AND OBJECTIVES

Innovation has always been a catalyst in a growing economy. The advent of fresh innovations gives rise to healthy competition at macro as well as micro economic levels. IP laws helps to protect these innovations from being exploited unlawfully. Also, innovation has a different protection in the area of cyberspace. Hence, this international conference will help to generate and increase understanding of the relationship between intellectual property (IP), technology and competition law and policy. It aims to bring together leading academicians, policy makers, researchers and research scholars to exchange and share their experiences and research results on all aspects in relation to the theme of this conference.

This conference aims to:

- Stimulate research and debate on contemporary challenges in digital market economy, digitalization and digital governance.
- Develop a better understanding of competition, cyber law and IP Rights.
- Create a close network among the academicians, researchers, students and industry so as to develop an environment for exchange of ideas between academia and industry.
- Encourage the interdisciplinary field of Law and Economics.
- Associate or to form joint projects with other institutions, universities, NGOs India or Abroad for promotion of research knowledge in the fields of IP laws, Competition and cyber laws.

SUB-THEMES

*The below themes are only illustrative not exhaustive. Interested participants may submit an abstract relevant to the main theme of the conference for presentation.

IPRs as drivers of Knowledge Economy

- IPRs, Startup and Knowledge Driven Economies.
- IPRs and the Enforcement Mechanism: Problems and Prospects.
- IPRs and Evaluation of Innovations & Intangible Assets.
- IPRs and TRIPS: International Norms and their Domestic Implementation.
- IPRs regarding Biodiversity, Traditional Knowledge, Genetic and Plant Resources
- Standard Essential Patents and fair, reasonable and non-discriminatory and Competition Law
- IP Valuation and IP Audit
- Sui Generis System, International Trade and Economy.

Legal Prospects and Challenges of a Globalised and Digitalised World, Cyber Security and Cyber Sovereignty

- Digital Economy and Legal Challenges
- Sustainable Development and Digitalization in the Post Pandemic Scenario.
- Complexities of Competition and Consumerism in the Digital World.
- Big data, Technology and AI
- Media, Right to Privacy and Democracy in A Digitalised World
- Impact of Digitalisation on Privacy and Human Rights
- E-Governance and Cyber Security
- Cyber Espionage
- Cyber Attacks - National and International
- Instruments of Accountability in Cyber Space

IP protection and Public Health; tools and technologies

- Pharmaceutical Patents and Access to Medicine
- Affordability, Availability and Accessibility of Drugs, Vaccines
- IPR in Stem Cell Research, Therapy & Regenerative Medicines
- IP in Traditional Medicines, Homeopathy and Herbal Medicine
- Regulatory Perspectives of Health Sciences and Medical Devices
- Digital Vaccines and Patent

Competition Law and Covid-19

- Measuring market power and Abuse of Dominant Position
- Economics of Competition Law
- Resoluble Jurisdictional conflicts between CCI And IP
- Monopolistic Behaviour of Horizontal and Vertical Agreement and cartelization
- Merger and Acquisition
- Prohibition of Anti-Competitive Agreement
- Antitrust in innovative sectors, intermediaries and OTT
- Competition and Licensing of Software and Music
- Digital Market and Privacy-Competition Law and Data protection
- Consumer Welfare and Antitrust Law
- Competition Policies and Exercises of Intellectual Property Rights
- New Trends on Licensing Online Content

CALL FOR PAPERS

ELIGIBILITY

Researcher and Research Scholars, Academicians, Students, Law Consultants, Corporate Counsels, Policy Makers and Economists, Law Attorneys, Patent Agents, Patent Litigators & Managers, IP Managers, Law Firms, Engineering & Technologies Companies, Professionals in Legal Domain related to various Technologies and Research & Development Professionals can submit their paper.

MODE OF CONFERENCE

- The conference sessions will be organized in the hybrid mode - based on consent.
- No TA DA will be given. Accommodations will be provided only with the payment of requisite charges.

ABSTRACT SUBMISSION GUIDELINES

1. Each applicant must submit a maximum 500 words abstract no later than August 16th, 2022 (Tuesday).
2. Abstract must contain details about the names of the author(s), contact details, institutional affiliation, and designation.
3. Maximum of 5 keywords are to be provided along with the abstract.
4. Co-authorship is permissible up to three authors only.
5. Acceptance of the abstracts shall be communicated by August 23rd 2022 (Tuesday).
6. On selection of the abstract, the author(s) must pay the required fees no later than September 1st, 2022 (Thursday).

PAPER SUBMISSION GUIDELINES

1. Last date for submission of full paper is September 20th, 2022 (Tuesday).
2. All papers must be submitted through EasyChair at [click here.](#)
3. The full-length paper should not exceed 8000 words (exclusive of footnotes). It must have the abstract and details of the authors.
4. In case of co-authorship at least one author must attend the seminar to present the paper.
5. The main text should be in Times New Roman with font size 12 and spacing of 1.5.
6. Spelling: UK - except in quoted text, which will follow the original spelling.
7. Pages to be numbered - Bottom of the page, at the center - numbered as 1, 2, 3, etc.
8. Footnoting: Please ensure that the footnotes are formatted correctly and consistently, in accordance with APA 6th Edition with Times New Roman font size 10.
9. Style for headings - Chapter Title: All in caps, bold, centered.
10. Style for subheadings:
 - Level 1: Headline style - capital, bold, left aligned, underlined.
 - Level 2: Headline style - bold, italics, left aligned.
 - Level 3: Headline style - italics, left aligned.
11. Referencing & Citation style- APA 6th edition.
12. Plagiarism: All submissions must be the author's original and unpublished work. Similarity Index should not exceed 10%.
13. The paper must be submitted in word document (.doc or .docx) format only.

****QUALITY PAPERS SHALL BE PUBLISHED IN SCOPUS/ UGC CARE LISTED JOURNALS AND AN EDITED INTERNATIONAL BOOK, IGI GLOBAL, USA.**

IMPORTANT DATES

- Conference Date: 29th - 30th September, 2022 (Thursday)
- Last date for submission of Abstract: 16th August 2022 (Tuesday)
- Confirmation of Abstract: 23rd August, 2022 (Tuesday)
- Last Date of Registration: 1st September 2022 (Thursday)
- Last date for submission of Full Paper: 20th September 2022 (Tuesday)

REGISTRATION LINK

<https://forms.gle/puBBzMiJm7GDmZPf8>

REGISTRATION DETAILS

I. Academicians / Industry:

₹ 2,000/- or \$50

II. Research Scholars / Students:

₹ 1,500/- or \$30

Early bird registration till 23rd August, 2022 (Tuesday).

I. Academicians / Industry:

₹ 1,500 or \$40

II. Research Scholars / Students:

₹ 1,000 or \$20

BANK DETAILS

FOR NEFT/IMPS/ BANK TRANSFER

Account Number - 604202050000047

Account Holder's Name - Maharaja Agrasen Institute of Management Studies

Bank Name - Union Bank of India

IFSC Code UBIN0560421

Branch - Sector 22, Rohini, Delhi - 110086

IMPORTANT DETAILS

- All discretionary powers with respect to the selection and outcome of papers vests with the organising committee.
- Confirmation of registration for event shall be subject to the payment of registration fee.
- Payment once made shall not be refunded. All transfers are non-refundable in nature.
- Cash awards will be sent after getting details of winners such as Pan Card & Bank account details. It will be processed after the due process followed by the organizers.

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Founder Chairman & Chief Advisor, MATES



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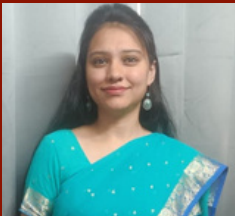
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